

LEGISLATIVE ASSEMBLY SECRETARIAT NATIONAL CAPITAL TERRITORY OF DELHI OLD SECRETARIAT, DELHI-110054

SESSION REVIEW

Third Session of Eighth Assembly (04.08.2025 to 08.08.2025)

SUMMONS

Summons for the Third Session of the Eighth Legislative Assembly of National Capital Territory of Delhi were issued to the Hon'ble Members on 28.07.2025.

DURATION OF THE SESSION

The Third Session of the Eighth Legislative Assembly commenced on 04th August, 2025 and was adjourned sine-die by the Hon'ble Speaker on 08.08.2025 after holding five (05) sittings. The sittings were held on 04.08.2025, 05.08.2025, 06.08.2025, 07.08.2025 and 08.08.2025. The House conducted its business for 19 Hours and 40 Minutes.

The Business conducted by the House during the Third Session is summarized below.

OBITUARY REFERENCE

The House paid homage on the demise of the following by observing two minutes' silence as a mark of respect to the departed soul: -

- 1. Sh. Jai Kishan, Former Member, Legislative Assembly of NCT of Delhi.
- 2. The tragic killing of 26 innocent people in the terrorist attack in Pahalgam, J&K on 22/04/2025.
- 3. The unfortunate death of 11 persons in stampede during IPL victory celebration in Chinnaswamy Stadium, Bengaluru on 04/06/2025.
- 4. The loss of 270 lives including 241 passenger and crew members in the plane crash in Ahmedabad on 12/06/2025.
- 5. Sh. Shibu Soren, Former Chief Minister of Jharkhand.
- 6. The people who lost their lives due to natural disaster in Uttrakhand and Himachal Pradesh. Shri Mohan Singh Bisht, Hon'ble Deputy Speaker also expressed his views.

- 7. Shri Satish Upadhyay, Hon'ble Member paid tribute to Late Smt. Sushma Swaraj, Former Chief Minister of Delhi and Union Minister on her death anniversary.
- 8. Shri Virender Singh Kadian, Hon'ble Member paid tribute to Late Shri Satyapal Malik, former Governor on his demise.

MATTER RAISED BY HON'BLE MEMBERS

Special Mention (Under Rule 280):

171 Notices for Special Mention were received during the Session. 62 Matters were raised in the Session under Rule 280 which have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Calling Attention (Rule-54):

On 05.08.2025, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker called the attention of the Hon'ble Minister of Health towards "the need for reconstruction of the dilapidated Hospital situated near Shiv Vihar Tiraha in Mustafabad Assembly Constituency".

Shri Pankaj Kumar Singh, Hon'ble Minister of Health made a brief statement.

On 08.08.2025, Shri Jitender Mahajan, Hon'ble Member called the attention of the Hon'ble Minister of Water towards "depletion of ground water and urgent remedial steps to be taken to overcome the water crisis in Delhi".

Shri Parvesh Sahib Singh, Hon'ble Minister of Water made a brief statement.

Short Duration Discussion (Rule-55):

On 08.08.2025, Shri Harish Khurana, Hon'ble Member withdrew his notice for discussion regarding "Alleged financial irregularities of Rs.145 crore in Jai Bheem Mukhymantri Pratibha Vikas Yojana" raised under Rule 55.

Congratulatory Motion (Rule-114):

On 04.08.2025, eighteen (18) Members congratulated the Hon'ble Speaker on the historic implementation of the National e-Vidhan Application (NeVA) and successful transition of the Delhi Legislative Assembly to a paperless system within a remarkably short span of time and the installation of a 500 KW solar power plant.

On 04.08.2025, the Chair congratulated **Astronaut Shubhanshu Shukla** on the successful completion of his mission to the International Space Station, as well as on the launch of the NISAR satellite by India on 28th July, 2025.

The Chair also congratulated the Hon'ble Prime Minister Shri Narendra Modi, Hon'ble Home Minister Shri Amit Shah, Hon'ble Defence Minister Shri Rajnath Singh, the three armed forces, security personnel and intelligence agencies on the successful execution of **Operation Sindoor and Operation Mahadev.**

The Chair informed that a notice of congratulatory motion has also been received from Shri Abhay Verma, Hon'ble Chief Whip on the aforesaid issue. Twenty (20) Members Participated in the discussion including Shri Abhay Verma, Hon'ble Chief Whip, Shri Kapil Mishra, Hon'ble Minister. Smt. Rekha Gupta, Hon'ble Chief Minister also expressed her views.

On 04.08.2025, Shri Abhay Verma, Hon'ble Chief Whip informed the House that the Indian Cricket Team has registered an unexpected victory in a thrilling Test Match against England. The House congratulated the Indian Cricket Team.

Address by Speaker (Rule-271):

On 05.08.2025, the Hon'ble Speaker informed the House that the alleged 'Faansi Ghar' was inaugurated in the Delhi Legislative Assembly premises on 09 August 2022 during the tenure of the then Government but there is no historical evidence available for its existence. He made a brief statement in this regard and placed this matter for consideration before the House under Rule-271. Twenty One (21) Members expressed their views in the discussion held on 05.08.2025, 06.08.2025 and 07.08.2025 including of Shri Mohan Singh Bisht, Hon'ble Deputy Speaker, Shri Abhay Verma, Hon'ble Chief Whip, Shri Kapil Mishra and Shri Manjinder Singh Sirsa, Hon'ble Minister. Smt. Rekha Gupta, Hon'ble Chief Minister also made a brief Statement.

On 06.08.2025, the Chair informed the House that as per information available with him, an amount of ₹1,04,49,279 was spent on the construction of the so-called 'Faansi Ghar'. This has led to the tampering of the heritage building with an apparent attempt to mislead the public and distort historical facts.

The Chair stated that no concrete or authentic facts were presented by the opposition during the discussion on the alleged *'Faansi Ghar'*. This House has been historically very important. Mahatma Gandhi had visited this House thrice. In particular, he was present in this House when the Rowlatt Act was passed and it was only after being distressed by that historic moment that the Movement was started, which gave a new direction to India's freedom struggle.

Hon'ble Speaker stated that the dignity of this House was further enhanced by the great freedom fighters and nation builders who presented their views and contributions here. These include personalities like the first elected Indian Speaker, Shri Vitthal Bhai Patel, Mahamana Pandit Madan Mohan Malviya, Gopal Krishna Gokhale, Lala Lajpat Rai and Vipin Chandra Pal, who enriched the dignity of this House with their constructive ideas and nationalist outlook.

Hon'ble Speaker displayed in the House a map/building plan of the Legislative Assembly building of the year 1912 obtained from the National Archives which showed that in place of the stated 'Faansi Ghar', there used to be a 'Tiffin Room'.

On 07.08.2025, the Chair made brief statement regarding 'Authenticity of *Faansi Ghar*' and informed that a decision has been taken on the basis of the Sense of the House to restore the heritage Building of Delhi Vidhan Sabha to its original form i.e. as per layout plan of 1912 received from National Archives.

He also referred the matter regarding inauguration of *the 'Faansi Ghar'* to the Privileges Committee of the House for a thorough investigation.

Legislation

1. On 04.08.2025, Shri Ashish Sood, Hon'ble Minister of Education introduced the 'The Delhi School Education (Transparency in Fixation and Regulation of Fees) Bill, 2025 (Bill No. 03 of 2025)' with the leave of the House.

The Motion was put to vote and adopted by voice-vote.

Smt. Atishi, Hon'ble Leader of Opposition raised objections to the introduction of aforesaid Bill.

On 05.08.2025, 'The Delhi School Education (Transparency in Fixation and Regulation of Fees) Bill, 2025 (Bill No. 03 of 2025) was taken into consideration and Twenty-Four (24) Members participated in the discussion held on 05.08.2025 and 08.08.2025. Shri Ashish Sood, Hon'ble Minister of Education replied to the discussion and Smt. Rekha Gupta, Hon'ble Chief Minister also expressed her views.

On 08.08.2025, the Chair informed the House that in response to the Notice received from Ms. Atishi, Hon'ble Leader of Opposition and Shri Sanjeev Jha, Hon'ble Member for demanding papers in connection with proposed Bill, the Education department had sent reply that the matter was not covered under Rule-131.

Shri Sanjeev Jha, Hon'ble Member moved a Motion that the 'The Delhi School Education (Transparency in Fixation and Regulation of Fees) Bill, 2025 (Bill No. 03 of 2025)' introduced in the House on 04th August, 2025, be referred to 'Select Committee'.

The Motion was put to vote and negated.

Ms. Atishi, Hon'ble Leader of Opposition demanded division of votes on the Motion.

17 Members voted in favour of the Motion by standing up. 41 Members voted against the Motion by standing up. No Member abstained.

The Chair announced that the Motion was negated.

The Bill was considered clause-wise.

The Motions for amendment in the Bill moved by Ms. Atishi, Hon'ble Leader of Opposition, Shri Jarnail Singh, Shri Kuldeep Kumar and Shri Sanjeev Jha, Hon'ble Members, were put to vote and negated.

Shri Ashish Sood, Hon'ble Minister of Education moved that 'The Delhi School Education (Transparency in Fixation and Regulation of Fees) Bill, 2025 (Bill No. 03 of 2025)' introduced in the House on 04th August, 2025 be passed.

The Motion was put to vote and adopted by voice-vote.

2. On 07.08.2025, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance introduced the 'The Delhi Goods and Services Tax (Amendment) Bill, 2025' (Bill No. 04 of 2025) with the leave of the House.

The Motion was put to vote and adopted by voice-vote.

On 08.08.2025, Smt. Rekha Gupta, Hon'ble Chief Minister moved that the 'The Delhi Goods and Services Tax (Amendment) Bill, 2025 (Bill No. 04 of 2025)' bill introduced in the House on 07 August 2025 be taken into consideration.

Smt. Atishi, Hon'ble Leader of Opposition expressed her views on the Bill.

Smt. Rekha Gupta, Hon'ble Chief Minister replied.

The Bill was considered clause-wise. Smt. Rekha Gupta, Hon'ble Chief Minister moved that the Bill be passed.

The Motion was put to vote and adopted by voice-vote.

3. On 07.08.2025, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance introduced the 'The Delhi Goods and Services Tax (Second Amendment) Bill, 2025' (Bill No. 05 of 2025) with the leave of the House.

The Motion was put to vote and adopted by voice-vote.

On 08.08.2025, Smt. Rekha Gupta, Hon'ble Chief Minister moved that the 'The Delhi Goods and Services Tax (Second Amendment) Bill, 2025 (Bill No. 05 of 2025)' introduced in the House on 07 August 2025 be taken into consideration.

The Bill was considered clause-wise.

Smt. Rekha Gupta, Hon'ble Chief Minister moved that the Bill be passed.

The Motion was put to vote and adopted by voice-vote.

PAPERS LAID

- **1.** On 04.08.2025, Smt. Rekha Gupta, Hon'ble Chief Minister laid copies of the following on the Table of the House:-
- i. Finance Accounts and Appropriation Accounts of the Government of NCT of Delhi for the year 2023-2024 (Hindi & English Version).
- ii. Report of the Comptroller and Auditor General of India on 'State Finances for the year 2023-24' relating to the Government of NCT of Delhi for the year ended 31 March 2024 (Report No. 1 of 2025) (Hindi & English Version).
- iii. Report of the Comptroller and Auditor General of India on 'Welfare of Building and other Construction Workers' for the year ended 31 March 2023 relating to the Government of NCT of Delhi (Report No. 2 of 2025) (Hindi & English Version).

On 07.08.2025, discussion commenced on the Report of the Comptroller and Auditor General of India on *'Finance Accounts and Appropriation Accounts of the Government of NCT of Delhi for the year 2023-2024'* laid by Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance on 04 August 2025 the Table of the House. Six (06) Members expressed their views and Smt. Rekha Gupta, Hon'ble Chief Minister made a brief Statement.

On 07.08.2025, discussion commenced on the Report of the Comptroller and Auditor General of India on 'Report of the Comptroller and Auditor General of India on 'State Finances for the year 2023-24' relating to the Government of NCT of Delhi for the year ended 31 March 2024 (Report No. 1 of 2025) laid by Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance on 04 August 2025 on the Table of the House. Three (03) Members expressed their views.

On 08.08.2025, discussion commenced on the Report of the Comptroller and Auditor General of India on 'Welfare of Building and other Construction Workers' for the year ended 31 March 2023 relating to the Government of NCT of Delhi (Report No. 2 of 2025) laid by Smt. Rekha Gupta, Hon'ble Chief Minister on 04 August 2025. Six (06) Members expressed their views and Smt. Rekha Gupta, Hon'ble Chief Minister also expressed her views.

On 08.08.2025, the Chair made a brief statement and referred the matter relating to Finance Accounts and Appropriation Accounts of the Government of NCT of Delhi for the year 2023-2024, Report of the Comptroller and Auditor General of India on 'State Finances for the year 2023-24' relating to the Government of NCT of Delhi for the year ended 31 March 2024 (Report No. 1 of 2025) and Report of the Comptroller and Auditor General of India on 'Welfare of Building and other Construction Workers' for the year ended 31 March 2023 relating to the Government of NCT of Delhi (Report No. 2 of 2025) to Committee on Public Accounts and advised to submit its report in next session.

- **2.** On 04.08.2025, Shri Ashish Sood, Hon'ble Minister of Power laid copies of the following on the Table of the House:-
- i. Notification No. F. 17(17)/Engg./DERC/2023-24/C.F.No.8020/1568 dated 12/11/2024 regarding Delhi Electricity Regulatory Commission (Terms and Conditions for Green Energy Open Access) Regulations, 2024 (Hindi and English Version).
- ii. Annual Accounts of Delhi Electricity Regulatory Commission (DERC) for the year 2023-24 (Hindi & English Version).
- **3.** On 08.08.2025, Dr. Pankaj Kumar Singh, Hon'ble Minister of Information Technology laid copies of the *14th Annual Report of Geospatial Delhi Limited for the year 2021- 22* (Hindi & English Version) on the Table of the House.
- **4.** On 08.08.2025, Shri Ashish Sood, Hon'ble Minister of Higher Education laid copies of the following on the Table of the House:-
- i. Annual Accounts of Guru Gobind Singh Indraprastha University for the year 2021-22 & 2022-23 (Hindi & English Version).
- ii. Annual Report of Guru Gobind Singh Indraprastha University for the year 2022-23 (Hindi & English Version).
- iii. Annual Accounts alongwith Separate Audit Report of Dr. B.R. Ambedkar University Delhi for the year 2021-22 (Hindi & English Version).

COMMITTEE REPORT

On 04.08.2025, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker, presented the "Second Report of Business Advisory Committee".

On 05.08.2025, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker moved that "This House agrees with the Second Report of Business Advisory Committee presented to the House on 04th August 2025". The Motion was put to vote and adopted by voice-vote.

On 04.08.2025, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker, presented the "First Report of Rules Committee".

On 07.08.2025, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker moved that "This House agrees with the First Report of Rules Committee presented to the House on 04th August 2025". He also made a brief statement regarding objectives and recommendations of the Report. The Motion was put to vote and adopted by voice-vote.

STATEMENT/ANNOUNCEMENT BY CHAIR

- i. The Chair welcomed Ms. Nusrat Ghani, Deputy Speaker of the House of Commons, United Kingdom along with other members of the visiting delegation present in the Visitors' Gallery of the House.
- ii. The Chair welcomed Shri Nitin Tyagi, Ex-Member of Legislative Assembly of NCT of Delhi, present in the LG Gallery.)
- iii. The Chair welcomed Shri Satyanarayan Jatia, Former Member of Parliament present in the Visitors' Gallery of the House.
- iv. The Chair welcomed Shri O. P. Babbar, Former Member, Delhi Legislative Assembly present in the Visitors' Gallery of the House.
- v. Hon'ble Speaker stated that the provision of appropriate office space for committees is not merely a requirement, but a rightful entitlement. He further emphasized that no compromise would be made with the dignity of the members. Reiterating the democratic essence of the Legislature, the Speaker stated that the Vidhan Sabha complex has been established to facilitate democratic dialogue, deliberation, and effective legislative functioning. He urged the Government to take prompt and appropriate action in this regard. Shri Manjinder Singh Sirsa, Hon'ble Minister assured that necessary steps will be taken by the Government expeditiously and the House will be duly informed.
